NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/12/2017 AT 10.30 AM

PRESENT: SHRI	Ch. MOHD SHARIEF TARIQ, MEMBER-JUDI	CIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/185/2017	
NAME OF THE PETITIONER(S	S) : SHEGO LOGISTICS PVT LTD	
NAME OF THE RESPONDENT	(S) : ROC, CHENNAI	
UNDER SECTION	: 252	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. B. Sarath babu Advacate	Representing Coursel \$500 Loc, Chamai	B. gadm

ORDER

Coursel for the applicant

Counsel for the Applicant present. Counsel for RoC also present. As seen, the relevant papers, annual returns, etc. have not been filed for more than five years and the Application is filed by the Director who stands disqualified by operation of Law. However, Counsel for the Applicant submitted that the Director is also shareholder in the 1st Respondent Company. Therefore, Counsel for the Petitioner is directed to file an affidavit to the effect that the Applicant is shareholder in the Applicant Company. Counsel for RoC is directed to file the objection before next date of hearing. Put up on 19.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

ghk

2. Rajasekhar VK